

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3765/2020

This the **April 8th** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**



Abid Hussain Parray s/o Ghulam Hassan Parray, r/o Lawaaypora, Srinagar.

.....Applicant(s).

(Advocate:- None)

Versus

1. Jammu & Kashmir Service Selection Board through its Chairman, Jammu/Srinagar.
2. State of jammu & Kashmir through Commissioner/Secretary to Government, Technical Education/Youth Service and Sports Department, Civil Sectt., Jammu/Srinagar.
3. Director Technical Education/Youth Service and Sports Department, Srinagar.
4. Talib Ahmad Ganaie s/o Ghulam Ahmad Ganaie, r/o Hardu Sichen, Anantnag.

.....Respondents

O R D E R[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference as the case is listed in the today's regular cause list.



2. Even on the last date of hearing i.e. 3.3.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 8.4.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the case. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.

(TARUN SHRIDHAR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)